

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 300 OF 2018 & IA NOS. 1247, 1248, 1251,  
1326, 1320, 1508, 1559 OF 2018**

**Dated: 1<sup>st</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/s Jay Madhok Energy Private Limited ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Anr.  
...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ranjit Kumar, Sr. Adv.  
Mr. K.K. Rai, Sr. Adv.  
Mr. Gopal Jain, Sr. Adv.  
Mr. Vineet Malhotra  
Mr. Mohit Paul  
Mr. Vishal Gohri

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R.1  
  
Mr. Sanjay Poovayya, Sr. Adv.  
Mr. Piyush Joshi  
Mr. Sumiti Yadava  
Ms. Parminder Kaur  
Mr. Pratibhanu Kharola  
Ms. Priyanka for R.2

**ORDER**

Mr. Ranjit Kumar, learned senior counsel for the appellant seeks some time to place on record a better affidavit to IA No. 1559 of 2018. The same may be filed with advance copy to the other side. Response to the same may be filed with advance copy to the other side.

List the matter on **13.11.2018.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
tpd/vg

**(Justice Manjula Chellur)**  
**Chairperson**